PJ. 05/5/25

A) Stofas A. H.

And M. B. Dallamurky,

Heard M. B. Dallamurky,

Counsel for the applicant.

Ossue notice to the respondents returnable on 30.6.95.

put up on heart hearing date for admission.

The respondents may submit a refly in the meanwhile.

The was town to the stood

(P.P.Snva

Dated: 3.7.1995 Sl.no. 12

Notices irried to
Applicant/Ecspondents on

1215/95 1215/95 Heard Shri S.P.Kulkarni for the applicant and Shri S.S.Karkera for the respondents.

2. Learned counsel for the applicant states that he has filed an appeal against the order dated 2.2.1995 which is pending under consideration. Respondents may be given time to dispose of the appeal within a specified time. Accordingly, we hereby direct the respondents to dispose of the pending appeal within a period of three months according to rules. In case the applicant is aggrieved by the respondents' order, he may approach the Tribunal. The OA. is disposed of executively.

(P.P.SRIVASTAVA)
M (A)

(B.S.HEGDE)
M (J)

Descriffudgement despatched to Applicant Scapondent (s)

カケング